

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Power Section) Civil Secretariat, Jammu.

Notification
Jammu, the 3rd of April, 2017.

SRO 162.- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the officers mentioned in the annexure to this notification to be the Executive Magistrates of the 1st Class, who shall exercise all the powers of an Executive Magistrate of 1st class within such jurisdiction as may be assigned to them by the District Magistrate, Ganderbal till the election of 2-Srinagar Parliamentary election is over.

By order of the Government of Jammu and Kashmir.

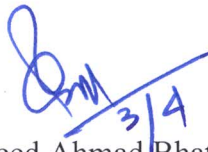
Sd/
(Abdul Majid Bhat)
Secretary to Government,
Department of LJ&PA.

No.LD(p)Distt-Ganderbal.

Dated 03.04.2017

Copy to the:-

1. Divisional Commissioner, Kashmir
2. Commissioner/Secretary to Government, Revenue Department.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Ganderbal. This is with reference to her letter no.231/DEO/Gbl/2017/1740-42 dated 29.03.2017.
5. General Manager, Government Press Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SRO Section, Department of L,J and PA(w.7.s.c).


(Khursheed Ahmad Bhat)
Assistant Legal Remembrancer,
Department of LJ&PA

